

ITEM NO.54

COURT NO.10

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15624/2023

(Arising out of impugned final judgment and order dated 05-05-2023 in RSA No. 6291/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

SURESH KUMAR

Petitioner(s)

VERSUS

KANTA RANI

Respondent(s)

(IA No. 193392/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 138129/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 138133/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-03-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Aditya Bharat Manubarwala, Adv.
Mrs. Sarvagnya P Trivedi, Adv.
Mrs. Akriti A Manubarwala, Adv.
Ms. Sneha Botwe, Adv.
Mr. Bharat Thakorlal Manubarwala, AOR
Ms. Tanya Pandey, Adv.

For Respondent(s) Mr. Abhinav Bajaj, Adv.
Mr. Vikas Singh Jangra, AOR
Mr. Saksham Ojha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

With the consent of both the parties, the matter is referred to the Supreme Court Mediation Centre. Parties to appear before the Mediator on 20.03.2024 at 2.30 PM.

We request the coordinator, Mediation Centre to appoint a senior Mediator to mediate the disputes between the parties. On the first

date, i.e., on 20.03.2023 at 2:30 PM, mediation may take place by virtual mode. Thereafter, the parties have agreed to appear personally as per the instruction by the Mediator.

After considering the issue, the report of mediation be made available as expeditiously as possible and preferably within a period of two months from the date of first appearance of the parties.

Re-list the matter on receipt of the Mediation Report.

(POOJA SHARMA)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER